

Suja Uddin Vs Reazuddin and Another

Court: Calcutta High Court

Date of Decision: Dec. 4, 1899

Citation: (1900) ILR (Cal) 414

Hon'ble Judges: Wilkins, J; Rampini, J

Bench: Division Bench

Judgement

Rampini and Wilkins, JJ.

A preliminary objection has been raised to the hearing of these two appeals. (Nos. 69 and 74 of 1899), namely,

that no appeals lie; and in support of this contention the case of Raja Pudmanund Singh Bahadoor v. Doorga Pershad Doobey (1899) 4 C.W.N.,

39, recently decided in this Court has been cited.. We think that the facts of the present appeals are similar to the facts of that, case, and on the

authority of this ruling and also of the rulings Ningappa v. Sangawal.L.R (1885) 10 Bom. 433 and Raja v. Strinivasa I.L.R (1888) 11 Mad., 319,

we dismiss these appeals with costs, which we assess at two gold mohurs in each case.